

ADDENDUM

As directed, the following addendum is made to the Roster dated: 06.04.2026. The subjects are allocated as follows from 27.04.2026, until further orders:

Hon'ble Division Bench - I:

Public Interest Litigation
Suo Motu Writ Petitions
Writ Petitions relating to Medical Admission
All Writ Petitions challenging Vires of Statutes, Rules and Statutory Regulations including those relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal and Securitization Laws
All Writ Petitions challenging Vires of Statutes, Rules and Statutory Regulations relating to Service Rules Writ Petitions relating to GST
Cases dealing with the projects involving both the States of Telangana and Andhra Pradesh
Writ Petitions under Telangana Lokayukta and Upa Lokayukta Act.
All Service and Non-Service matters where both the States of Telangana and Andhra Pradesh are involved Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act.
Criminal Contempt Cases
Writ Petitions not specified elsewhere

(Admission, Interlocutory and final hearing if any)

Hon'ble Division Bench - II:

In addition to the subjects allocated under Roster dated: 06.04.2026, Division Bench - II will have the following subject:

1. Writ Appeals (Service) - from the year 2025 onwards
(Admission, Interlocutory and final hearing if any)

Hon'ble Division Bench - III:

In addition to the subjects allocated under Roster dated: 06.04.2026, Division Bench - III will have the following subject:

1. Writ Appeals (Non-Service) - from the year 2026 onwards
(Admission, Interlocutory and final hearing if any)

// By Order of the Hon'ble the Chief Justice //

Dated: 24.04.2026

Registrar (Judicial-I)